

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.49 of 2021

IN THE MATTER OF:

Deccan Value Investors L.P & DVI Pe Mauritius Ltd. ...Appellant

Versus

Dinkar T. Venkatasubramanian ...Respondents
Resolution Professional (Castex Technologies Ltd.)
& Ors.

For Appellant: Shri Vikram Nankani, Sr. Advocate with Shri Dinesh Pednekar, Shri Arpan Behl and Shri Chanakya Keswani, Advocates

For Respondents: Shri Ritin Rai, Sr. Advocate with Ms. Ritika Sinha, Advocate (R-2)
Shri Sanjay Bhatt and Ms. Niharika Sharma, Advocates (R-1)
Shri Sumesh Dhawan and Ms. Geetika Sharma, Advocates (R-3)

ORDER
(Virtual Mode)

23.02.2021 Counsel for Respondents 1 and 2 state that Reply has been filed yesterday. Counsel for Respondent No.3 submits that the Respondent No.3 does not want to file any Reply.

Counsel for Respondent No.2 submits that they have filed an I.A.

It appears that the Replies and I.A.s have been e-filed. Parties may file hard copies.

Counsel for Appellant may file Rejoinder within two weeks. The Appellant may file Reply also to the I.A. which Counsel for Respondent No.2 states has been filed to vacate the Interim Orders. The same be filed within two weeks.

List the Appeal 'for admission (after Notice) hearing' on 25th March, 2021.

Interim Orders to continue.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md